

## Notifications and Orders

**(30) Amendment order regarding Nursing Home in Residential Houses** - in exercise of the powers conferred by the proviso to rule 9 of the Chandigarh (State of Sites and Building) Rules, 1960, the Chief Administrator, with prior approval of the Administrator, Union Territory, Chandigarh, hereby makes the following amendments in the Chandigarh Administration, Finance Department's order bearing Endorsement No. 1968-UTFI(4)-99/86, dated (the 4th January, 1999, read with order dated 17th January, 2000 issued,—vide Endorsement No. UTFI(4)- 99/662-664, dated 24th January, 2000. In the said order, for the para 12, the following shall be substituted, namely

“(a) Nursing Homes functioning in residential houses measuring below 500 square yard or which do not comply with the conditions of this order shall either close down or shift to a site that conforms with this order, by 31st March, 2004.

(b) Nursing Homes functioning in residential houses measuring below 500 square yard or above which comply with all the conditions of this order shall apply for the requisite permission/conversion under this order, complete in all respects, by 31st March, 2004.

(c) In case of failure to observe (the above Schedule, the Estate officer may initiate proceedings for misuse of the premises and violation of terms of allotment under the relevant rules ;

Provided that any person, who has either applied for sanction of a building plan for construction of a Nursing Home at another site or has applied for conversion of his existing site under these orders by 31st March, 2004, shall be given one more year under clause (a) and (b) above i.e. upto 31st March, 2005. No further extension in time shall be given and it shall be entirely the responsibility of the person that construction or conversion, as the case may be, is completed by 31st March, 2005.

No further extension of time shall be granted under clause (a) and (b) above.

2. Para 3 of the order issued, vide— Endorsement No. 1968- UTH(4)-9/86, dated 4th January, 1999, shall be substituted as under: -

“3. Permission shall be granted only to those Nursing Homes functioning in the Residential Premise having minimum size of plot equal to 500 Square Yards located on V-4, or V-5 or V-6 roads in the Sectors, in respect of which the Chief Administrator, is satisfied that such a use will not create any undue traffic or other problem for the locality”.

[See *Chandigarh Admn. Gaz. (Extra) dt. 14.7.2003 at page 2169- 70*]